

14.58 hrs.

Title: Regarding notice for reference of certain Bills to Departmentally Related Standing Committees.

MR. CHAIRMAN: Shri Ramesh Chennithala has tabled a notice regarding reference of certain Bills to Departmentally Related Standing Committees which are included in today's List of Business.

The Indian Companies (Foreign Interests) and the Companies (Temporary Restrictions on Dividends) Repeal Bill, 2000 and the Direct-Tax Laws (Miscellaneous) Repeal Bill, 2000 seek to repeal certain enactments which have already become obsolete. The Bills are of trivial nature and hence I have not referred these Bills to the respective Standing Committees.

The Insecticides (Amendment) Bill, 2000 seeks to amend the Parent Act to remove the lacuna pointed out by the Supreme Court in Dr. Ashok Vs. Union of India. Minister of Agriculture had also requested me not to refer the Insecticides (Amendment) Bill, 2000 to the Standing Committee as it does not involve any policy matter. I have therefore, not referred the above Bill to the Standing Committee.

The Food Corporation of India (Amendment) Bill, 2000 and the Sugarcane Control (Additional Powers) Repeal Bill, 2000 were introduced in Rajya Sabha on 28 February, 2000 and 14th March, 2000 respectively. The Rajya Sabha initiative of referring the Bills introduced in Rajya Sabha has to come from the Chairman, Rajya Sabha.

माननीय अध्यक्ष महोदय ने इस संबंध में रूलिंग दी है जिसकी हमने आपको जानकारी दे दी है।
